

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 129**

**IA(I.B.C)/770(CH)2023**

**IA(I.B.C)/771(CH)2023**

**And**

**CP (IB) No. 385/Chd/Hry/2019**

**IN THE MATTER OF**

**Geeta Chhabra**

**...Petitioner-Operational Creditor**

**Versus**

**G.L.M. Infratech Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 60(5) IBC 2016**

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner in** : Mr. Mandeep Singh Khillan, Advocate  
**main petition and**  
**respondent in IA**  
**No.770/2023**

**For the Applicant in** : Mr. Yashvir Balhara proxy counsel for Mr.  
**IA No.770/2023 &** Shekhar Verma, Advocate  
**771/2023**

**For the Respondent** : Ms. Salina Chalana, Advocate

**ORDER**

At the request of Ld. counsels for both the parties, list the matter on  
03.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**